

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 228 OF 2017 IN
APPEAL NO. 263 OF 2013 &
IA NO. 353 OF 2013**

Dated: 19th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

Bhaskar Shrachi Alloys Ltd.

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

..... Respondent(s)

Counsel for the Appellant(s)

: Mr. Rajiv Yadav

Counsel for the Respondent(s)

: Mr. M.G. Ramachandran
Ms. Anushree Bardhan for R-2

ORDER

Learned counsel for the appellant seeks one week time to file rejoinder to the reply filed by the respondent no.2. He may file the same on or before 28.04.2017 after serving copy on the other side.

List the matter on **3rd May, 2017 at 2:30 p.m.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

vt/vg